

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

8

REGN.NO. OA 415/90.

Date of decision: 23.10.90

Shri S. Venkateshwar
and Anr.

...Applicants

Vs.

Union of India & Ors.

...Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN
HON'BLE MR. D.K.CHAKRAVORTY, MEMBER

For the Applicant Shri A.K.Sahara, Counsel.

For the Respondents..... None.

ORDER

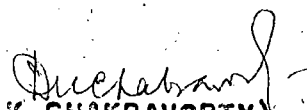
Heard the learned counsel. The relief sought in this present application is to quash and set aside the second proviso to paragraph 4(iv) of the Civil Services Examination Rules, 1930.

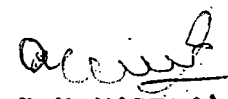
This issue has been considered in depth in the decision of this Tribunal in Alek Kumar Vs.

Union of India(OA 206/89 & connected cases) dated 20.8.90.

2. For the reasons indicated in the said judgement, the applicants are not entitled to the reliefs sought in the present application. Application is, therefore, rejected.

Let a copy of this order be given to both parties.


(D.K.CHAKRAVORTY)
MEMBER


(P.K.KARTHA)
VICE CHAIRMAN